NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH BENCH, CHANDIGARH

CA No.166/2017 In CP NO. 39/ND/2016 RT CP No.211/Chd/Hry/2017

Deepak Bhatia & Ors.

...Petitioners

Vs.

Bhatia Cranes Pvt.Ltd. & Ors.

...Respondents

Present::

Mr.SanjayThakur, Advocate for petitioners.

Ms.Anju Jain with Mr.Hitesh Sacher, Advocates for

Respondents.

CA No.166/2017.

In compliance with the order dated 20.11.2017 learned counsel for petitioners filed amended application for restoration of the main petition. Copy has been supplied to respondents. Learned counsel for respondents seeks time to file response to the amended application.

List the matter on 01.02.2018. Written arguments/reply, if any, be filed at least 10 days before the date fixed with copy advance to the counsel opposite.

Sd/-

(Justice R.P.Nagrath) Member (Judicial)

December 13, 2017